

16.17 hrs

TAMIL NADU APPROPRIATION (VOTE  
ON ACCOUNT) BILL, 1988\*

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE ( SHRI B.K. GADHVI): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of a part of the financial year 1988-89.

MR. DEPUTY SPEAKER: The question is:

" That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of a part of the financial year 1988-89."

*The motion was adopted.*

SHRI B.K. GADHVI: Sir, I introduce the Bill. Sir, I beg to move\*\*:

" That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of a part of the financial year 1988-89 be taken into consideration."

MR. DEPUTY SPEAKER: The question is:

" That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of a part of

the financial year 1988-89 be taken into consideration.

*The motion was adopted*

MR. DEPUTY SPEAKER: Now, we will take up clause-by-clause consideration of the Bill.

The question is:

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

*The motion was adopted.*

*Clauses 2 and 3 the Schedule were added to the Bill.*

MR. DEPUTY SPEAKER: The question is:

"That clause 1, the enacting formula and the Long Title stand part of the Bill."

*The motion was adopted*

*Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

SHRI B.K. GADHVI: I beg to move:

"That the bill be passed."

MR. DEPUTY SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted*

16.19 hrs

TAMIL NADU APPROPRIATION BILL,\*<sup>1</sup>  
1988

[English]

THE MINISTER OF STATE IN THE  
DEPARTMENT OF EXPENDITURE IN THE

\*Published in Gazette of India Extra ordinary, part II section 2 dated 28.3.1988.

\*\*Introduced/moved with the recommendation of the President.

MINISTRY OF FINANCE. (SHRI B.K. GADHVI): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of the financial year 1987-88.

MR. DEPUTY SPEAKER: The question is:

"That the leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the consolidated Fund of the State of Tamil Nadu for the services of the financial year 1987-88".

*The motion was adopted.*

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SHRI B.K. GADHVI: Sir, I introduce the Bill.

Sir, I beg to move\*\*

"That the Bill to authorise payment said appropriation of certain further sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of the financial year 1987-88 be taken into consideration."

SHRI AJIT KUMAR SAHA (Vishnupur.) sir, I am on a point of order. There is no quorum in the House.

MR. DEPUTY SPEAKER: The bell is being rung.

Now, there is quorum.

The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of the financial year 1987-88, be taken into consideration."

*The motion was adopted.*

MR. DEPUTY SPEAKER: Now, we will take up clause by clause consideration. The question is:

"That Clauses 2 and 3 and the Schedule stand part of the Bill".

*The motion was adopted.*

*Clauses 2 and 3 and the Schedule were added to the Bill.*

MR. DEPUTY SPEAKER: The question is:

"That Clause 1, the enacting formula and the Long Title stand part of the Bill".

*The motion was adopted*

*Clause 1, the Enacting formula and the Long Title were added to the Bill.*

SHRI B.K. GADHVI: I beg to move:

"That the Bill be passed".

MR. DEPUTY SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

[English]

MR. DEPUTY SPEAKER: We will now go to the next item.

SHRI G.M. BANATWALLA (Ponnani): Before we go to the next item, I would like to mention a small point. But it is a very important point. It is a matter of the dignity of the house that there should be at least one minister of the Cabinet rank. All these various points today are being observed in breach—in total breach. We just now had even a quorum bell. Even after the quorum bell is rung, not a single Cabinet Minister has turned up. This is the height of things. There

must be a special observation from you on this. I say all this because of late, all these matters of propriety are being observed in total breach, breach after breach Sir. Therefore, you must rise to the occasion and observe that even after the quorum bell, not even a single minister of the cabinet rank has turned up.

AN HON. MEMBER: We should not insist. Today, there are Rajya Sabha elections...(*Interruptions*)

SHRI SOMNATH CHATTERJEE (Bolpur): Just because of Rajya Sabha elections, Cabinet Ministers will not be heard! What are you saying? (*Interruptions*)

MR. DEPUTY SPEAKER: Please take your seats. I cannot insist like that.

(*Interruptions*)

SHRI. G.M. BANATWALLA: Such important and controversial Bills are being introduced and discussed and here: not even a single minister of the Cabinet rank is present to listen to us and to see to our aspirations also.

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI JAGDISH TYTLER): Even your own colleagues are not going to listen to you. (*Interruptions*)

MR. DEPUTY SPEAKER: Mr. Banatwalla, you had your say, but I cannot insist. You please take your seat.

SHRI G.M. BANATWALLA: It is not a matter of party politics. Take it as parliamentary dignity and parliamentary prestige....(*Interruptions*)

SHRI T. BASHEER (Chirayinkil): Ministers are Ministers, whether they are of the cabinet rank or state rank.

SHRI JAGDISH TYTLER: The hon. member who raised the issue of quorum himself is not present here now. Where is he? Such important issues were raised! But

your own colleagues are not interested in listening to you.

SHRI BASUDEB ACHARIA (Bankura): What about your Cabinet Ministers? How many are here?

SHRI G.M. BANATWALLA: You adjourn this House at least till one Cabinet Minister turns up....(*Interruptions*)

SHRI B.K. GADHVI: It is not as if we have got no respect for this House. We have got the highest respect for this forum. Today, we are having the Rajya Sabha elections....(*Interruptions*)

SHRI G.M. BANATWALLA: Keep the prestige and dignity of the House in mind. Your adjourn the House Sir. (*Interruptions*)

MR. DEPUTY SPEAKER: There is no such thing. I cannot insist. Why should I adjourn the House. Please take your seats. Let us take up the next item. Mr. Chidambaram, please.

16.25 hrs

#### ILLEGAL MIGRANTS (DETERMINATION BY TRIBUNALS) AMENDMENT BILL

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): I beg to move:

"That the bill of amend the Illegal Migrants (Determination by Tribunals) Act, 1983, be taken into consideration."

As the House is aware, the Illegal Migrants (Determination by Tribunals) Act, 1983 was enacted by parliament to replace the Ordinance which was promulgated on 15th October, 1983. The Act provides for the establishment of tribunals for the determina-